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## O.A. No. 626 of 2011

Pankaj Ku. Kar.....Applicant

VS

Union of India & Ors.....Respondents

Order dated: 20.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. Sanjib Mohanty, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. Applicant, in the present O.A., prays for a direction to the Respondents "to set aside the continuance of Respondent No.5 as Principal in charge of M.H.S. School, Khurda and further direction be given to the respondents to fill up the post of Principal, M.H.S. School, East-Coast Railway, Khurda Road by the applicant or any other suitable candidate without any further delay by disposing the representation vide Anenxue-6 dated 18.04.2011".

3. At the outset it is found that the representation under Annexure-6 dated 18.04.2011 has been made to the Chief Personnel Officer (GAZ), who is not the appropriate

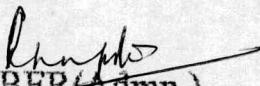
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authority as per Mr. Ojha, Ld. Standing Counsel for the Railways to consider his representation. In view of this, Ld. Counsel for the applicant seeks liberty to file a fresh representation before the Chief Personnel Officer, E.Co.Railways (Respondent No.3) within seven days.

4. Since, the applicant wants to represent Respondent No.3 within 7 days, we, at this stage, without going into the merit of the case direct the Respondent No.3 to consider the representation, if so filed within 7 days, and pass a reasoned and speaking order under intimation to the applicant within the next 45 days from the date of receipt of the representation.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)